



2026:AHC-LKO:22631

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 2068 of 2026

Ritik Singh @ Billu

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ram Kumar Singh, Pawan Kumar
Sharma

Counsel for Opposite Party(s) : G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1. Heard Ms. Pallavi Singh holding brief of Shri Ram Kumar Singh, learned counsel for the accused/applicant as well as learned A.G.A. for the State and perused the record.

2. This bail application has been moved by the accused/applicant- **Ritik Singh @ Billu** for grant of bail, in case Crime No. 0486/2025, under Section 3(1) of Uttar Pradesh Gangsters & Anti- Social Activities (Prevention) Act, Police Station Paraspur, District District Gonda, during trial.

3. Learned counsel for the accused-applicant while pressing the bail application submits that the accused-applicant has falsely been implicated in the instant case as well as in the three cases mentioned in the gang chart on the basis of which provision of Gangsters Act has been invoked. However, in these three cases mentioned in the gang chart, the applicant has been granted bail by the Sessions Judge, Gonda, vide orders dated 30.08.2025, 30.08.2025 and 30.8.2025 passed in Bail Application Nos. 1892 of 2025, 1893 of 2025 and 1894 of 2025, respectively and the copies of bail orders pertaining to these three cases mentioned in the gang chart are placed on record as Annexure Nos. 3, 4 and 5 to the bail application.

4. It is further submitted that apart from the above three cases mentioned in the gang chart, the applicant is not involved in any other criminal case and he in this case, is detained in prison since 07.02.2026 and there is no

apprehension that the accused-applicant after release on bail, may flee from the process of law or may otherwise misuse the liberty. Otherwise also the allegations levelled in the First Information Report of the instant case are not sufficient enough to attract a presumption that the applicant is either guilty of the offences mentioned in the gang chart or may commit the same offences again as described in the gang chart.

5. Learned A.G.A. on the other hand submits that the applicant is accused of committing heinous offence and therefore, he is not entitled to be released on bail.

6. Having heard learned counsel for the parties and having perused the record, it is transpired from the record that the applicant has been involved in this case on the basis of three criminal cases mentioned in the gang chart and in these cases the applicant has been granted facility of bail by the Sessions Judge, Gonda. Apart from these three cases mentioned in the gang chart, the applicant is not involved in any other criminal case. The applicant is in jail in this case since 07.02.2026 and his presence may be secured before the trial court by placing adequate conditions.

7. Keeping in view the nature of the offence, evidence, complicity of the accused, severity of punishment, submissions of the learned counsel for the parties and without expressing any opinion on the merits and demerits of the case, I am of the considered view that applicant has made out a case for bail. The bail application is **allowed**.

8. Let applicant- **Ritik Singh @ Billu** involved in the aforesaid case be released on bail on furnishing a personal bond with two sureties in the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicant will not tamper with the evidence during the trial.

(ii) The applicant will not pressurize/ intimidate the prosecution witness.

(iii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police

officer or tamper with the evidence.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(v) The applicant shall also file an undertaking in terms of requirement of Section 19(4) (b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986 that he will not indulge in any case or misuse the liberty of bail.

(vi) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him in accordance with law.

(vii) In case the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 84 BNSS is issued and the applicant falls to appear before the court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against them, in accordance with law, under Section 209 of BNS.

9. It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 31, 2026

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